

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 294/MP/2023

Subject: Petition under Regulation 4(1) of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and others

Date of Hearing : **12.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Reeha Singh, Advocate, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the instant Petition has filed for the grant of prior approval of the Commission to undertake the business of offering its transmission towers for placement of telecom and radio antennas, power, and telecom equipment, and drawing power from the earth wire, either by it or its wholly owned subsidiary Company, Powergrid Teleservices Limited, under Regulation 4(1) of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020.

2. The learned counsel for the Petitioner further submitted that the Petitioner has furnished all requisite details in an affidavit dated 14.3.2024, in response to the queries raised in the Record of Proceedings (RoP) dated 21.2.2024. He also submitted that despite the issuance of notice to the Respondents, none of the Respondents has filed a reply.

3. After the hearing, the Commission, as a last opportunity, permitted the Respondents to file their replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

4. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

a) Clarify whether any technical study has been carried out in support of its plea that "the telecom equipment installed at the tower will use only the



induced power, which otherwise drains into the ground through earthing of the ground wire on each tower”, and that no additional power will be drawn from the high-voltage transmission line.

b) Specify the expected energy consumption (in energy units) of such telecom equipment installed at a transmission tower under the proposed business model.

5. The Petition will be listed for hearing on **23.4.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

